MoU (2009-10) between the Government of India and the Handicrafts and Handlooms Exports Corporation of India Limited

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Textiles) and the Handicrafts and Handlooms Exports Corporation of Inflia Limited (HHEC), for the year 2009-10. [Placed in Library. *See* No. L.T. 581/15/09]

Notifications of the Ministry of Defence

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAMRAJU): Sir, I lay on the Table, under Section 47 of the Armed Forces Act, 2007, a copy each (in English and Hindi) of the following Notifications of the Ministry of Defence:

- G.S.R. 6 (E), dated the 14th May, 2009, publishing the Armed Forces Tribunal (Practice) Rules, 2009.
- (2) G.S.R. 7 (E), dated the 18th May, 2009, regarding the Armed Forces Tribunal (Salaries, Allowances and Conditions of Service of Chairperson and Members) Rule, 2009. [Placed in Library. See No. L.T. 531/15/09]

Notifications of the Ministry of Labour and Employment

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Sir, I lay on the Table, under sub-section (2) of Section 7 of the Employees Provident Funds and Miscellanies Provisions Act, 1952, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment:

- G.S.R 451 (E), dated the 29th June, 2009, publishing corrigendum to Notification G.S.R. 689 (E), dated the 26th September, 2008, to substitute certain entries in the original Notification. [Placed in Library. *See* No. L.T. 536/15/09]
- G.S.R. 514 (E), dated the 10th July, 2009, publishing the Employees' Pension (Amendment) Scheme, 2009. [Placed in Library. See No. L.T. 535/15/09]
- I. Notifications of the Ministry of Road Transport and Highways.
- II. Report and Accounts (2006-07) of the National Highways Authority of India and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): Sir, I lay on the Table:

- A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the Jn National Highways Act, 1956:
 - S.O. 1068 (E), dated the 30th April, 2009, regarding acquisition of land, with or without structure, from Km. 284.600 to Km. 332.600 (Karur-Coimbatore Section) on National Highway No. 67 in Coimbatore District in the State of Tamil Nadu.

- (2) S.O.1249 (E), dated the 18th May, 2009, regarding acquisition of land, with or without structure, from Km. 0.313 to Km. 73.900 (Salem-Ulundurpet Section) on National Highway No. 68 in Coimbatore District in the State of Tamil Nadu.
- (3) S.O. 1265 (E), dated the 19th May, 2009, regarding acquisition of land, with or without structure, for construction of Chennai Bypass (Phase-II) connecting National Highway No. 4 at Km. 13.8 and National Highway No. 4 at Km. 13.8 and National Highway No. 5 at Km. 12.6 in Ambathur Town Ward 'D' and Ward 'E' and 50. Madhavaram-II of Ambathur Taluk, Thiruvallur District in the State of Tamil Nadu.
- (4) S.O, 1271 (E), dated the 19th May, 2009, regarding acquisition of land, with or without structure, from Km. 192,800 to Km. 267.300 (Madurai-Aruppukottai-Thoothukkudi Section) on the National Highway No. 45B in Thoothukkudi District in the State of Tamil Nadu.
- (5) S.O. 1272 (E), dated the 19th May, 2009, regarding acquisition of land, with or without structure, from Km. 192.800 to Km. 267.300 (Madurai-Aruppukottai-Thoothukkudi Section) on the National Highway No. 45B in Thoothukkudi District in the State of Tamil Nadu.
- (6) S.O. 1341 (E), dated the 25th May, 2009, regarding acquisition of land, with or without structure, from Km. 333.000 to Km. 392.150 (Trichy-Dindigul Section) on National Highway No. 45 in Trichi District in the State of Tamil Nadu.
- (7) S.O. 1368 (E), dated the 28th May, 2009, regarding acquisition of land, with or without structure, for construction of Chennai Bypass (Phase-II), connecting National Highway No. 4 at Km. 13.8 and National Highway No. 5 at Km. 12.6 in Ambathur Town, Ward 'C' Menambedu Village, Thiruvallur District in the State of Tamil Nadu.
- (8) S.O. 1369 (E), dated the 28th May, 2009, regarding acquisition of land, with or without structure, for construction of grade separator at Koyambedu Junction in Koyambedu and Arumbakkam Villages, Egmore-Nungambakkam Taluk, Chennai District in the State of Tamil Nadu.
- (9) S.O. 1435 (E), dated the 10th June, 2009, regarding acquisition of land, with or without structure, connecting National Highway No.45 at Km. 27.800 and National Highway No.4 at Km. 13,800 for widening of Chennai Bypass (Phase-I) and stretch of the land for widening of National Highway No. 45 from Km. 26.000 to Km. 28.000 in Tambaram Village, Tambaram Taluk, Kanchipuram District in the State of Tamil Nadu. [Placed in Library. For (1) to (9) See No. L.T. 400/15/09]
- (10) S.O. 864 (E), dated the 27th March, 2009, regarding acquisition of land, with or

without structure, from Km. 35.000 to Km. 38.000 (Lala bypass) on National Highway No. 154 (Dhaleswari-Bhairabi Road) for construction of double-lane road under SARDP-NE programme in the State of Assam.

- (11) S.O.865 (E), dated the 27th March, 2009, regarding acquisition of land, with or without structure, from Km. 0.000 to Km. 3.500 for construction of double-lane road under SARDP-NE programme in the State of Assam. [Placed in Library For (10) & (11) See No. L.T. 549/15/09]
- (12) S.O. 1226 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure, from Km. 56.500 to Km. 100.000 (Salem-Coimbatore Section) on National Highway No.47 in Erode District in the State of Tamil Nadu.
- (13) S.O. 1233 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure, from Km. 56.500 to Km, 100.000 (Salem-Coimbatore Section) on National Highway No.47 in the State of Tamil Nadu.
- (14) S.O. 1237 (E), dated the 15th May, 2009, amending Notification S.O.2126(E), dated the 28th August, 2008, to substitute certain entries in the original Notification.
- (15) S.O. 1248 (E), dated the 18th May, 2009, regarding acquisition of land, with or without structure, from Km. 73.900 to Km. 136.670 (Salem-Ulundurpet Section) on National Highway No.68 in Villuppuram District in the State of Tamil Nadu.
- (16) S.O. 1269 (E), dated the 19th May, 2009, regarding acquisition of land, with or without structure, from Km. 73,900 to Km. 136.670 (Salem-Ulundurpet Section) on National Highway No.68 in Villuppuram District in the State of Tamil Nadu.
- (17) S.O. 1270 (E), dated the 19th May, 2009, regarding acquisition of land, with or without structure, from Km. 73.900 to Km. 136.670 (Salem-Ulundurpet Section) on National Highway No.68 in Villuppuram District in the State of Tamil Nadu.
- (18) S.O. 1339 (E), dated the 25th May, 2009, regarding acquisition of land, with or without structure, from Km.146.600 to Km. 192.800 (Madurai-Aruppukottai-Thoothukkudi Section) on National Highway No.45B in Virudhunagar District in the State of Tamil Nadu.
- (19 S.O. 1340 (E), dated the 25th May, 2009, regarding acquisition of land, with or without structure, from Km. 3.600 to Km. 37.920 (Pondicherry-Tindivanam Section) on National Highway No.66 in Viluppuram District in the State of Tamil Nadu.
- (20) S.O. 1342 (E), dated the 25th May, 2009, regarding acquisition of land, with or without structure, from Km. 333.000 to Km. 392.150 (Trichy-Dindigul Section) on

National Highway No.45 in Trichy District in the State of Tamil Nadu.

- (21) S.O. 1442 (E), dated the 11th June, 2009, regarding acquisition of land, with or without structure, from Km. 345.000 to Km. 409.000 (Bangalore-Salem-Madurai Section) on National Highway No.7 in Dindigul District in the State of Tamil Nadu.
- (22) S.O. 1443 (E), dated the 11th June, 2009, regarding acquisition of land, with or without structure, from Km. 345.000 to Km. 409.000 (Bangalore-Salem-Madurai Section) on the National Highway No.7 in Dindigul District in the State of Tamil Nadu. [Placed in Library. For (12) to (22) See No. L.T. 400/15/09]
- (23) S.O. 1568 (E), dated the 26th June, 2009, regarding acquisition of land, with or without structure, from Km. 66.500 to Km.73.200 (Kurali-Kiratpur Section) on National Highway No. 21 in Roopnagar District in the State of Punjab.
- (24) S.O. 1584 (E), dated the 30th June, 2009, regarding acquisition of land, with or without structure, from Km. 189.810 to Km. 212.161 (Panipat-Jallandhar Section) on National Highway No. 1 in Ambala District in the State of Haryana.
- (25) S.O. 1585 (E), dated the 30th June, 2009, regarding acquisition of land, with or without structure, from Km. 152.225 to Km. 189.810 (Panipat-Jallandhar Section) on National Highway No. 1 in Kurukshetra District in the State of Haryana.
- (26) S.O. 1586 (E), dated the 30th June, 2009, regarding acquisition of land, with or without structure, from Km. 100.000 to Km. 152.225 (Panipat-Jallandhar Section) on National Highway No. 1 in Karnal District in the State of Haryana.
- (27) S.O. 1587 (E), dated the 30th June, 2009, regarding acquisition of land, with or without structure, from Km. 96.000 to Km. 100.000 (Panipat-Jallandhar Section) on National Highway No.1 in Panipat District in the State of Haryana.
- (28) S.O. 1630 (E), dated the 6th July, 2009, regarding acquisition of land, with or without structure, from Km. 41.945 to Km. 62.960 (Zirakpur-Panchkula-Kalka Section) on National Highway No. 22 in Kalka Taluk in Panchkula District in the State of Haryana.
- (29) S.O. 1631 (E), dated the 6th July, 2009, regarding acquisition of land, with or without structure, from Km. 41.945 to Km. 62.960 (Zirakpur-Punchkula-Kalka Section) on National Highway No. 22 in Panchkula Taluk in Panchkula District in the State of Haryana.

- (30) S.O. 1592 (E), dated the 30th June, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 407.100 to Km. 456.100 (Jalandhar-Amritsar Section) on National Highway No, 1 in the State of Punjab.
- (31) S.O. 1593 (E), dated the 30th June, 2009, regarding fee to be recovered from users of the Section from Km. 135.469 to Km. 211,000 (Kothakota Bypass to Kurnool Section) on National Highway No. 7 in the State of Andhra Pradesh.
- (32) S.O. 1659 (E), dated the 7th July, 2009, regarding fee to be recovered from users of the four-laned stretch from Km. 30.000 to Km. 90.000 (Amola Village to Jhansi Bypass Section) on National Highway No. 25 in the States of Madhya Pradesh and Uttar Pradesh.
- (33) S.O. 959 (E), dated the 13th April, 2009, regarding appointment of competent authority for acquisition of land on National Highway No.203 (Bhubaneswar-Puri Section), National Highway No.200 and National Highway No.23 (Chandikhole-Duburi-Talcher Section) in the State of Orissa.
- (34) S.O. 1347 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 0.000 to Km. 24.000 (Pannikoili-Rimuli Section) on National Highway No, 215 in Jajpur District in the State of Orissa.
- (35) S.O. 1348 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 143.000 to Km. 206.397 (Pannikoili-Rimuli Section) on National Highway No.215 in Keonjhar District in the State of Orissa.
- (36) S.O. 915 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure, from Km. 116.500 to Km. 136.500 (Thanjavur-Tiruchirapalli Section) on National Highway No.67 in Tiruchirappalli District in the State of Tamil Nadu.
- (37) S.O. 916 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure, from Km. 333.000 to Km. 392.150 (Trichy-Dindigul Section) on National Highway No.45 in Trichy District in the State of Tamil Nadu.
- (38) S.O. 920 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure, from Km. 146.600 to Km. 192.800 (Madurai-Aruppukottai-Thoothukkudi Section) on National Highway No.45B in Virudhunagar District in the State of Tamil Nadu.
- (39) S.O. 921 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure from Km. 138.200 to Km. 146.600 .(Madurai-Aruppukottai-Thoothukkudi Section) on National Highway No.45B in Madurai District in the State of Tamil Nadu.

- (40) S.O. 1144 (E), dated the 4th May, 2009, regarding acquisition of land, with or without structure, from Km.0.313 to Km.73.900 (Salem-Ulundurpet Section) on National Highway No. 68 in Salem Taluk in Salem District in the State of Tamil Nadu.
- (41) S.O. 1145 (E), dated the 4th May, 2009, regarding acquisition of land, with or without structure, from Km. 0.313 to Km. 73.900 (Salem-Ulundurpet Section) on National Highway No.68 in Valappadi Taluk in Salem District in the State of Tamil Nadu.
- (42) S.O. 1229 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure, from Km. 41.000 to Km. 91.200 (Madurai-Kanniyakumari Section) on National Highway No.7 in Vachakarapatti Village in Virudhunagar District in the State of Tamil Nadu.
- (43) S.O. 1230 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure, from Km. 41.000 to Km. 91.200 (Madurai-Kanniyakumari Section) on National Highway No.7 in Kottaipatti Village in Virudhunagar District in the State of Tamil Nadu.
- (44) S.O, 1231 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure, from Km. 41.000 to Km. 91.200 (Madurai-Kanniyakumari Section) on National Highway No.7 in Chinnamoopanpatti Village in Virudhunagar District in the State of Tamil Nadu.
- (45) S.O. 1232 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure from Km. 41.000 to Km. 91.200 (Madurai-Kanniyakumari Section) on National Highway No.7 in Pattampudur Village in Virudhunagar District in the State of Tamil Nadu.
- (46) S.O. 1236 (E), dated the 15th May, 2009, regarding acquisition of land, with or without structure, from Km. 163.400 to Km. 199.200 (Bangalore-Salem-Madurai Section) on National Highway No.7 in Salem District in the State of Tamil Nadu.
- (47) S.O. 1247 (E), dated the 18th May, 2009, regarding acquisition of land, with or without structure, from Km. 166.400 to Km. 203.400 (Trichy-Karur Section) on National Highway No. 67 in Karur District in the State of Tamil Nadu.
- (48) S.O. 1581 (E), dated the 30th June, 2009, amending Notification S.O.219 (E), dated the 13th March, 2001, to substitute certain entries in the original Notification.
- (49) S.O. 1588 (E), dated the 30th June, 2009, regarding acquisition of land, with or without structure, from Km. 285.500 to Km. 325.000 (Tindivanam-Villupuram-Tiruchirappalli Section) on National Highway No.45 in Tiruchirappalli District in the State of Tamil Nadu.

- (50) S.O. 786 (E), dated the 19th March, 2009, regarding levy of fees on mechanical vehicles for use of high level permanent bridge at Nandghat across Sheonath river at Km. 66/2-8 on National Highway No. 200 in Chhattisgarh.
- (51) S.O. 1539 (E), dated the 24th June, 2009, regarding acquisition of land, with or without structure, from Km. 167.750 to Km. 224.360 (Kadapa-Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.
- (52) S.O. 1540 (E), dated the 24th June, 2009, regarding acquisition of land, with or without structure, from Km. 160.000 to Km. 190.600 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh.
- (53) S.O. 1589 (E), dated the 30th June, 2009, amending Notification No. S.O.1535 (E), dated the 13th September, 2007, to substitute certain entries in the original Notification.
- (54) S.O. 1623 (E), dated the 3rd July, 2009, amending Notification No. S.O.810 (E), dated the 13th July, 2004, to substitute certain entries in the original Notification.
- (55) S.O. 1662 (E), dated the 8th July, 2009 amending Notification No. S.O. 196 (E), dated the 19th January, 2009, to substitute certain entries in the original Notification.
- (56) S.O. 1663 (E), dated the 8th July, 2009, regarding appointment of competent authority for acquisition of land (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in the State of Andhra Pradesh.
- (57) S.O. 340 (E), dated the 27th January, 2009, regarding appointment of competent authority for acquisition of land from Km. 9.500 to Km. 171.000 on National Highway No. 59 (Indore-M.P./Gujarat Border Section), in the State of Madhya Pradesh.
- (58) S.O. 551 (E), dated the 26th February, 2009, regarding acquisition of land, with or without structure, from Km, 20.150 to Km. 52.000 on National Highway No. 75 in Gwalior District in the State of Madhya Pradesh.
- (59) S.O. 911 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure, from Km. 379.000 to Km. 405.770 (Jhansi-Lakhanadon Section) on National Highway No. 26 in Seoni District in the State of Madhya Pradesh.
- (60) S.O. 912 (E), dated the 2nd April, 2009, regarding acquisition of land, with or without structure, from Km. 287.000 to Km. 379.000 (Jhansi-Lakhanadon Section) on National Highway No. 26 in Narsinghpur District in the State of Madhya Pradesh.

- (61) S.O. 607 (E), dated the 4th March, 2009, regarding acquisition of land, with or without structure, from Km. 55.758 to Km. 56.966 and 58.392 to 77.610 (Indore-Khalghat Section) on National Highway No. 3 in Dhar District in the State of Madhya Pradesh.
- (62) S.O. 861 (E), dated the 26th March, 2009, regarding acquisition of land, with or without structure, from Km. 60.000 to Km. 61.000 (Dholpur-Morena Section) on National Highway No. 3 in Morena District in the State of Madhya Pradesh.
- (63) S.O. 395 (E), dated the 3rd February, 2009, regarding acquisition of land, with or without structure, from Km. 10.000 to Km. 29.500 (Bangalore-Nelamangala Section) on National Highway No. 4 in Bangalore Urban and Bangalore Rural District in the State of Karnataka, together with delay statement.
- (64) S.O. 860 (E), dated the 26th March, 2009, regarding acquisition of land, with or without structure, from Km. 110.000 to Km. 191.200 (Nelamangala-Hassan Section) on National Highway No. 48 in Mandya and Hassan Districts in the State of Karnataka.
- (65) S.O. 1140 (E), dated the 4th May, 2009, regarding appointment of competent authority for land acquisition for installation of "Weigh-in-Motion-cum-Automatic Traffic Counter-cum- Classifier" between Km. 244 .000 to Km. 245.000 (Ankola-Gooty Section) on National Highway No. 63, Koppal District in the State of Karnataka. [Placed in Library. For (23) to (65) See No. L.T. 549/15/09]
- (66) S.O. 1141 (E), dated the 4th May, 2009, regarding appointment of competent authority for land acquisition for installation of "Weigh-in-Motion-cum-Automatic Traffic Counter-cum- Classifier" (between Km. 201.000 to Km. 202.000 (Bangalore- Mangalore Section)on National Highway No. 48 in Hassan District in the State of Karnataka. [Placed in Library. *See* No. L.T. 726/15/09]
- (67) S.O. 1199 (E), dated the 12th May, 2009, regarding rates of fee to be recovered from users of Hubli-Dharwad Bypass from Km. 403.800 to Km. 433.200 on National Highway No. 4 in the State of Karnataka.
- (68) S.O. 1264 (E), dated the 19th May, 2009, regarding acquisition of additional land, with or without structure, to be required for the construction of the Kodungallur Bypass from Km. 407.900 to Km. 412.235 on National Highway No. 17 (Chandappura- Kottapuram) (Kodungallur Bypass) in Thrissur District in the State of Kerala.
- (69) S.O. 1537 (E), dated the 23rd June, 2009, regarding acquisition of land, with or without structure, from Km.110.500 to Km.119.600 (Bharatpur-Mahua Section) on National Highway No. tl in Dausa District in the State of Rajasthan.

- (70) S.O. 1573 (E), dated the 29th June, 2009, amending Notification S.O. 2153 (E), dated the 18th December, 2007, to substitute certain entries in the original Notification.
- (71) S.O. 1574 (E), dated the 29th June, 2009, amending Notification S.O. 2153 (E), dated the 18th December, 2007, to substitute certain entries in the original Notification.
- (72) S.O. 1517 (E), dated the 19th June, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (73) S.O. 1624 (E), dated the 3rd July, 2009, regarding appointment of competent authority for acquisition of land, on National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (74) S.O, 1583 (E), dated the 30th June, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 1 in the State of Punjab.
 [Placed in Library. (67) to (74) See No. L.T. For 549/15/09]
- II. (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:-
 - (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2006-07, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 548/15/09]

MESSAGE FROM LOK SABHA

The Finance (No.2) Bill, 2009

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Finance (No.2) Bill, 2009, as passed by Lok Sabha at its sitting held on the 27th July, 2009,

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.